CP 77/2019

CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

C.P.No.77/2019 in O.A.No.462/2019

Dated Monday, the 2nd day of December, 2019 PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

C.Ravichandran,

Multi Tasking Staff,

Nehru Yuva Kendra,

Kanjamalai, Race Course Road,

Trichirapalli 620023.

....Petitioner/Applicant

By Advocate M/s. C. Samivel

Vs

Shri. Ajit Singh,

The Director General,

NYKS, Ministry of Youth Affairs and Sports (GOI),

No. 4, Jeevan Deep Building,

Ground Floor, Parliament Street,

New Delhi 110001.

...Respondent/ 2nd respondent.

By Advocate Mr. M. Kishore Kumar

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(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

This contempt petition has been filed by the applicant in OA 462/2019

against the respondents alleging wilful disobedience of the order passed by

this Tribunal dated 01.04.2019 in the said OA.

2. When the matter came up for consideration, Mr.M.Kishore Kumar,

learned counsel for the respondents would submit that the respondents have

already complied with the order of this Tribunal by passing a speaking order

dated 10.10.2019 and there is no wilful disobedience on the part of the

respondents. He has filed a memo to that effect along with the copy of the

order dated 10.10.2019, which is taken on record.

3. Learned counsel for the applicant is also served with the copy of the

order dated 10.10.2019.

4. In view of the above circumstances, the CP is closed. Notices

discharged.

(T.JACOB)
MEMBER (A)

(P.MADHAVAN) MEMBER (J)

M.T.

02.12.2019